

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 1096 of 96

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

GAMHA SINGH

VS

UNION OF INDIA & ORS.

For the applicant : Mr. Samir Ghosh, counsel

For the respondents: Mr. P. Chatterjee, counsel

Heard on : 14.12.98

Order on : 14.12.98

O R D E R

S.N. Mallick, VC

We have heard both the counsel. When this application is taken up for admission hearing our attention has been drawn by Mr. Chatterjee, 1d. counsel for the respondents to Annexure R/3 page 11 which shows that the present applicant has been re-engaged and appointed as substitute Group 'D' w.e.f. 18.10.96. It has been recorded in the said order that the present applicant was an ex-substitute Bungalow Peon. Mr. Ghosh, 1d. counsel for the applicant also admits the position that his client has been working in the said Group 'D' category post in terms of the order dated 18.10.96. On consent the instant application is disposed of as it does not merit ~~in~~ any consideration in view of the above fact. No order as to costs.

S.N. Mallick
MEMBER (A)

in


VICE-CHAIRMAN